

pan>

Title: Regarding raising an issue on the powers of Governor.

SHRI P. KUMAR (TIRUCHIRAPPALLI): Mr. Deputy Speaker, Sir, under Article 159 of the Indian Constitution, the Governor assumes office by taking oath to preserve, protect and defend the Constitution. The Governor more than any functionary in the State is duty bound to preserve the Constitution. Under Article 163 of the Constitution, the Governor is required to act on the aid and advice of the Council of Ministers headed by the Chief Minister in the exercise of his functions. Under Article 174 of the Constitution, the Governor is empowered to summon the State Legislature. However, this power is to be exercised in accordance with Article 163 of the Constitution which implies that the Legislature can be summoned only on the advice of the Council of Ministers. The Governor appears to have the provisions of Article 175 (2) of the Constitution. ...(*Interruptions*)

HON. DEPUTY SPEAKER: No, that cannot go on record.

...(*Interruptions*)

SHRI P. KUMAR: Sir, I mentioned it only in a general way. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Anything about the Governor's action cannot go on record.

...(*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Sir, he has not mentioned any State. ...(*Interruptions*)

SHRI P. KUMAR: Sir, this provision is intended for sending special messages. ...(*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Sir, this cannot go on record. ...(*Interruptions*)

HON. DEPUTY SPEAKER: I told that anything about the Governor cannot go on record.

...(*Interruptions*)

SHRI P. KUMAR: It is not intended for the House to run unilaterally, not it is intended to tamper with the agenda for the discussion of the House....(*Interruptions*)

SHRI RAJIV PRATAP RUDY: Sir, this is the matter of the Constitution and if anyone wants to raise an issue about the Governor, under the rules and the Constitution, it should be under a substantive motion. No substantive motion has been received by the House. Nonetheless, even the Congress Members have been protesting about it on the floor of the House shouting and screaming. They have not raised this issue on the floor of the House from their chairs. The Government is always prepared to take up any motion for discussion concerning anything under the Constitution, but the process should be right. Even my friends from the Congress Party, who walked out, wanted to raise the issue; there was no quorum; there was no decorum in the House. As such, such things can only be – which are serious matters – under a substantive motion. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Anything said about the Governor cannot go on record.

...(*Interruptions*)

SHRI P. KUMAR: Sir, it is too important to confine it to just Arunachal Pradesh....(*Interruptions*)

HON. DEPUTY SPEAKER: Regarding the Governor whatever is said, it cannot go on record, I told.

...(*Interruptions*)

SHRI P. KUMAR: Sir, the act of the Arunachal Pradesh ...(*Interruptions*) the President of India should ...(*Interruptions*) the

HON. DEPUTY SPEAKER: Regarding the Governor thing, it cannot go on record, I told.

...(*Interruptions*)

HON. DEPUTY SPEAKER: Prof. Saugata Roy, Dr. K. Gopal, Shri T.G. Venkatesh Babu, Dr. Sidhant Mohapatra, Shri Prasanna Kumar Patasani, Shri P.R. Senthilnathan, Shri Kaushalendra Kumar, Shrimati R. Vanaroja, Shri K. Ashok Kumar, Shri P. Nagarajan, Shri R.K. Bharathi Mohan, Dr.K. Kamaraj, Shri V. Elumalai, Shri Dushyant Chautala and Shri Bhartruhari Mahtab are permitted to associate with the issue raised by Shri P. Kumar.

The House stands adjourned to meet again at 3.30 p.m.

#### **14.42 hours**

*The Lok Sabha then adjourned till Thirty Minutes past  
Fifteen of the Clock.*

#### **15.32 hours**

*The Lok Sabha re-assembled at  
Thirty-Two minutes past Fifteen of the Clock.*

*(Hon. Deputy-Speaker in the Chair)*